

[Shri Ranga]

the question of language is likely to be introduced sometime; but then he felt some doubt and began to fumble about it. I wish to state for the benefit of the Prime Minister as well as the Government that if they keep this matter in doubt in this manner, they will only be inviting trouble and then upsetting things which are slowly settling down.

Mr. Speaker: Government might consider it, because it is greater trouble for me than for the Government.

श्री हुकम चन्द कछवाय : बोनस कमिशन की रिपोर्ट के बारे में कुछ नहीं बताया गया है।

श्री किशन पटनायक : मेरे सवाल का जवाब नहीं दिया गया है।

श्री मधु लिमये : सर्वोच्च न्यायालय की राय पर भी होगी ?

अध्यक्ष महोदय : इस वक्त नहीं नैक्स्ट वीक आप करिये।

12.15 hrs.

ELECTION TO COMMITTEES

(i) COFFEE BOARD

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to move:

"That in pursuance of sub-section (2)(b) of section 4 of the Coffee Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board".

Shri Ranga (Chittoor): Before you put it to the House, I want to say something.

There is a lot of talk about some decision made either at the level of the Minister of Food and Agriculture or at the level of the Cabinet that all these commodity boards are going to be wound up, and their functions are going to be handed over to the Indian Council of Agricultural Research and so on. We would like to know how much of truth there is in this matter.

From time to time, this House and the previous Houses and also the Central Legislative Assembly were invited to co-operate with the Government to pass legislation in order to bring many of these commodity boards into existence, and we have felt that these are miniature parliaments where there is representation given to all interests concerned, predominantly to the growers themselves. They were intended to make those people interested in better production, larger production.

Therefore, we begin to wonder why there was this proposal at all to wind up all these things and hand them over to the Indian Council of Agricultural Research. I have had experience of working on the Indian Council of Agricultural Research also. I do not want to say anything disparaging of the ICAR, but I can say this much anyhow, and I am sure quite a large number of hon. Members who have taken part in its deliberations will bear me out. It meets once in a year in general council, and then it transacts its work in half a day. The papers submitted are supposed to have been read by the members, and the Vice-President simply reads: "From such-and-such number to such-and-such number, any comment?" and so on. In that desultory or cursory or indifferent manner, that work is being carried on.

Mr. Speaker: That is not in question just now.

Shri Ranga: I do not see any reason why the work of this Coffee

Board and similar boards should be handed over to this ICAR. Therefore, I would like the hon. Minister concerned to make a categorical statement in regard to the future of this Coffee Board.

Mr. Speaker: Here, the proposal is for election of two Members to the Coffee Board, and not for winding it up.

Shri Ranga: Why is this House invited to go through this farce of elections, if it is going to be wound up?

The Minister of Finance (Shri T. T. Krishnamachari): Only Parliament can dissolve it. Nobody else can do it.

Mr. Speaker: It is a statutory board. Only Parliament can dissolve it.

Shri Ranga: But then they have got proposals, I am to'd. I would like them to tell us what the latest position is.

Shri A. P. Jain (Tumkur): Now that the matter has come before the House, I want to associate myself with the observations made by Shri Ranga.

The commodity committees have functioned very efficiently, and it is a matter of policy, and when Parliament is meeting, I think it was but appropriate for the Minister to have first consulted Parliament before taking such a radical step. I do not want to cast any reflection on the ICAR, but nonetheless the fact is that we have been following a system which involves a number of commodities, and I trust that before this decision is finalised, this House will be taken into confidence.

Shri Hari Vishnu Kamath (Hoshangabad): On the same, rather connected matter . . .

Mr. Speaker: It is not any question of winding up. It is only that two Members be elected.

Shri Hari Vishnu Kamath: I know the motion that is moved. I want to comment on that.

I invited your attention and that of the House the other day to this matter. Will you kindly look at the motion in Hindi. Hindi is mongrelised again. "Coffee Board" has been translated into कफ़ा बोर्ड Board is 'बोर्ड' but coffee is 'कहवा'

Mr. Speaker: We are not here to comment upon translations.

Shri Hari Vishnu Kamath: Why not? It is before us. It is on the Order Paper. It should be either कफ़ा बोर्ड or कहवा मंडल ।

Mr. Speaker: He may read the English one. The question is:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board."

The motion was adopted.

(ii) CENTRAL SILK BOARD

Shri S. V. Ramaswamy: Sir, I move:

"That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct four members from among themselves to serve as members of the Central Silk Board, for the next term commencing from the 3rd May 1965."

Mr. Speaker: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among